

Petition(s) for Special Leave to Appeal (C) No(s).16464/2021

(Arising out of impugned final judgment and order dated 30-09-2021 in WPL No. 21271/2021 passed by the High Court Of Judicature At Bombay)

SURENDRA B. JIWRAJKA

Petitioner(s)

VERSUS

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED Respondent(s)
(IA No.132051/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.132054/2021-EXEMPTION FROM FILING AFFIDAVIT)

WITH

SLP(C) No. 16463/2021 (IX)

(FOR ADMISSION and I.R. and IA No.132053/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.132056/2021-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 29-10-2021 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Ritin Rai, Sr. Adv.
Ms. Pallavi Pratap, AOR

Mr. Ritin Rai, Sr. Adv.
Ms. Pallavi Pratap, AOR

For Respondent(s) Ms. Anannya Ghosh, AOR

UPON hearing the counsel the Court made the following

O R D E R

On joint mentioning having been made by learned counsel for the parties, these matters are taken up on board.

Learned counsel for the parties have agreed that there is an error in the recording of the order dated 28.10.2021.

By consent of learned counsel for the parties, the order dated 28.10.2021 is recalled and substituted by the following order:

"Issue notice.

Ms. Anannya Ghosh, learned Advocate-on-Record accepts notice on behalf of the respondent.

Counsel for the respondent prays for and is granted time till 12th November, 2021 to file counter affidavit.

Rejoinder affidavit, if any, be filed by counsel for the petitioner by 26th November, 2021.

List the matters on 2nd December, 2021.

In the meanwhile, the petitioner shall not transfer, alienate, encumber or dispose of any of his assets or his legal rights or beneficial interest therein and the Resolution Professional shall not proceed with filing of the report.

Learned senior counsel for the petitioner has given assurance that the petitioner would not seek any adjournment in the proceedings before the Debt Recovery Tribunal."

**(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS**

**(PRADEEP KUMAR)
BRANCH OFFICER**